



NOTED 5253
Page No. 01 To 09
Date 17/6/24

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Application No.58/2024**



Anand Soman & Anr.

... Applicants

v/s

State of Maharashtra & Ors.

... Respondents

Affidavit on Behalf of the Maharashtra Pollution Control Board

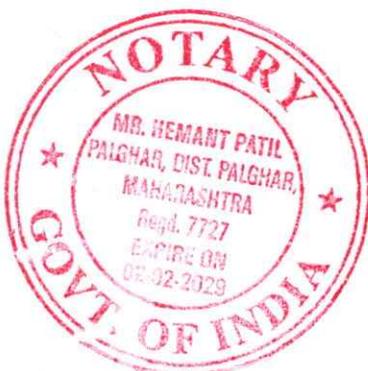
I, Raju Vasave, Age: 53, Occupation: Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board (MPCB) at Tarapur-I, having my office address at MIDC Staff Colony Compound, At : Tarapur, Post: TAPS, Tal & Dist: Palghar-401 504, do hereby state on solemnly affirm and state as under: -

1. I am filing this Affidavit in compliance of the Order dated 14/11/2024 passed by this Hon'ble Tribunal. I am well conversant with the facts and circumstances of the case based on official record available, and as such authorized and competent to swear this affidavit. I crave leave of this Hon'ble Court to file additional affidavit as and when required.



NOTED	5253
Page No.	02 To 02
Date	17/11/24

2. I say and submit that, in compliance of the Order dtd.23/04/2024 and 06/09/2024 passed by the Hon'ble NGT, WZ Bench, Pune, the Joint Committee submitted its report in September 2024, which is taken on record by this Hon'ble NGT.
3. I say and submit that the Hon'ble NGT vide order dated 14/11/2024 stated that there is a huge pollution found in Village: Pasthal as the water is found to be highly contaminated. Apart from that, there are other infirmities also and several recommendations made by the Joint Committee.
4. I say and submit that, with reference to point 4.5 of the recommendation of the Joint Committee, the Committee has took cognizance of the actions initiated by the Respondent Board against MIDC and TEPS-CETP for certain non-compliances vide letter dated 11/12/2023. In response to the said directions, M/s. TEPS-CETP have submitted its reply vide letter dated 07/01/2025 and assured to comply with the directions in a time bound manner. A copy of directions dated 11/12/2023 and reply of M/s. TEPS-CETP 18.12.2023 are attached herewith and marked as an **Annexure-I & II respectively.**
5. I say and submit that the closing/blocking of chamber of industrial effluent carrying drainage line in MIDC area of E Zone (pt), N.T.K. and M Zone to improve the performance of old CETP. The



NOTED	5253
Page No.	03 To 9
Date	17/6/25

situation prior to commissioning of new CETP and new drainage line may have warranted for closing / blocking of chamber of industrial effluent carrying drainage line in MIDC. However, now the new CETP and new MIDC drainage line were put into operation, also the CETPs enhanced capacity is in nearing to completion stage, and as suggested by NIO laying of disposal of pipeline from shore upto 7.1. km into the deep sea is completed. Therefore, opening/ unblocking of chambers/ effluent carrying conveyance system will reduce the quantum of flow.

6. I say and submit that, the Officials of the Respondent-Board alongwith the representatives of MIDC and TEPS-CETP have conducted a site visit on 15/01/2025 to inspect MIDC's progress regarding scientific disposal of treated effluents at the designated point/Marine Outfall, as suggested by NIO. During the visit, it was also verified the point-wise compliance with the interim directions issued to MIDC. A copy of the Joint Visit Report of Officials of MPCB, MIDC and TEPS-CETP dated 15/01/2025 is attached herewith and marked as an **Annexure-III**.
7. I say and submit that, sometimes overflow of effluent treated from MIDC Chambers/ Sumps and the malafide practice by unauthorized tanker, the effluent finds its way to nearby nalla passing through villages is a factual scenario at more particularly during the monsoon season. TEPS-CETP gets the treatment cost directly from the water consumption bills collected through



NOTED	5253
Page No.	04 To 09
Date	17/6/25

MIDC. Resulting that, every industry pays the treatment charges to CETP, hence the CETP must treat the entire generated effluent received through MIDC collection mechanism.

8. I say and submit that, the Respondent Board monitors TEPS-CETP and MIDC Tarapur area regularly. Water sampling and analysis of inlet and outlet from TEPS-CETP data from 1st April 2024 to 30th April 2025 revealed that, the COD levels at the CETP inlet ranged between 232 mg/L and 3240 mg/L, remaining within the consented limit of 3500 mg/L. However, outlet COD levels ranged from 100 mg/L to 1664 mg/L, exceeding the consented limit of 250 mg/L. of the 53 samples collected, 36 (67%) showed COD values are above the permissible limit. These consistent violations, along with the non-functioning of the tertiary treatment unit (PSF), indicate poor operational efficiency of the CETP. The analysis report is attached herewith and marked as an **Annexure-IV**.
9. I say and submit that, the Joint committee in recommendation No. 4.6 stated that *"M/s. Bhageria industries ltd shall improve the housekeeping near the hazardous waste yard, shall make arrangements to collect the storm water and explore the removal of color prior to disposal. The colored storm water should not be discharged outside of the factory premises at any given time"*.



NOTED	5253
Page No.	05 To 09
Date	17/01/25

In this regard the industry vide letter dated 15/01/2025 submitted their response stating that, they have taken precautionary measures towards improvement of housekeeping near the hazardous waste yard. The storm water collection and disposal network is in place, they further assure that, the best practice possible to avoid spillages if any which leads to mix with storm water in the monsoon season. A copy of the reply dated 15/01/2025 received from M/s.Bhageria industries is attached herewith and marked as an **Annexure-V**.

- 10. I say and submit that, the Board has been consistently monitoring industries within the MIDC Tarapur area and taken actions against defaulting industries. The details of the actions taken by the Respondent Board against defaulting industries during the period from 1st April 2024 to 21st May, 2025 is as below:

Details of action	Nos.
Warning notice	128
Show cause notice	39
Proposed Directions	22
Closure Directions	04
Interim Directions	42
Restart Directions	07

- 11. I say and submit that the issue of ground water contamination in Pasthan village was dealt by the earlier Joint Committee constituted by the Hon'ble NGT in OA 64 of 2016 which has made several recommendations towards remedial measures to be taken.



NOTED	5255
Page No.	06 of 09
Date	17/6/25

Hon'ble NGT has imposed Environmental compensation of Rs. 279.08 crores on multiple industries in its final order dtd. 24/01/2022 [Para 852 (iii)]. Being aggrieved by the Order dated 24/01/2022 passed by the Hon'ble NGT, some of the industries have preferred Civil Appeals before the Hon'ble Supreme Court of India, wherein, the Hon'ble Supreme of India vide Order dated 03/06/2022 granted stay of the impugned order. A copy of order dated 03/06/2022 passed by Hon'ble Supreme Court of India in the matter of Civil Appeal Diary No(s).8427/2022 M/s. Aati Drugs Ltd Vs Maharashtra Pollution Control Board is attached herewith and marked as an **Annexure-VI**.

12. I say and submit that in order to verify the compliance of the present status of the Tarapur CEPT, the Respondent Board has extended an opportunity of personal hearing to the representative of Tarapur-CETP and officials of MIDC on 7/5/2025 and on the basis of the discussions, the Respondent Board has issued directions dated 16/05/2025 to the Tarapur MIDC and CETP as follows :-

A. MIDC :

- i. To maintain the necessary record of water supply to the industries and quantity of effluent disposed at Arabian sea.
- ii. Permanently discard the abandoned old effluent carrying RCC pipeline network in MIDC Tarapur area within one month and report compliance accordingly.



NOTED	5255
Page No.	07 To 09
Date	17/6/25

- iii. Ensure that, the treated/partially treated effluent connectivity/disposal by the industries to MIDCs effluent carrying pipeline is only by way of positive one point discharge within 15 days and report shall be submitted to MPCB.
- iv. To unblock all the chambers before 31st May 2025 and ensure that, 100% generation of effluent from MIDC area is to be connected to CETP for further treatment and disposal.
- v. Ensure transportation of entire effluent through the closed conveyance system only.
- vi. There shall not be any tanker movement for effluent transportation after 31st May 2025, except High COD / TDS effluent intended for the evaporation system.
- vii. To repair all chambers and effluent carrying pipeline before 31st May 2025 to prevent the accidental discharge due to leakage/overflow issues of effluent into nearby nalla.
- viii. Ensure the accidental leakages/seepages or accumulated contaminated waste water in MIDC area shall be arrested and diverted to nearby MIDC conveyance system.
- ix. Install CCTV/PTZ cameras (day and night) in the MIDC area to keep vigilance (in collaboration of nearby industry custodial safety purpose) in sensitive pockets where there are chances of illegal disposal of effluent and hazardous



waste on or before 31st August 2025. A copy of the directions dtd.16/05/2024 issued to MIDC is enclosed herewith and marked as **Annexure-VII**.

B. Tarapur CETP:-

- i) Not to accept effluent from the member industries through tanker movement after 31st May 2025.
- ii) To dispose off all the sludge (Hazardous waste) accumulated / stored in your plant premises before 31st May 2025.
- iii) Strictly comply with earlier direction dtd. 11/12/2023.
- iv) Strictly monitor 2-way SCADA system along with NRV and provide defaulter list of industries those are not following SCADA system including abnormalities noticed to Sub-Regional Office Tarapur-I on daily basis.
- v) To communicate with member industries to submit certificate from MIDC certifying that, industry is having single discharge point of positive discharge.
- vi) To monitor positive discharge at MIDC chambers only by deploying own technical persons within 15 days and communicate the results on a weekly basis to Sub Regional office Tarapur-I.
- vii) Strictly implement Board Circular dtd. 20.12.2014 regarding Lock & key arrangement for all member units.



NOTED	5253
Page No.	09 To 09
Date	17/6/25

viii) To operate and maintain CETP to achieve consented standards. A copy of directions dtd.16/05/2024 and reply of M/s.TEPS-CETP 22.05.2025 are attached herewith and marked as an **Annexure-VIII & IX respectively.**

13. Hence this Affidavit.

Solemnly affirmed on this ...17. day of June, 2025 at Boisar

For and on behalf of the Maharashtra Pollution Control Board,



Raju Vasave

(Raju Vasave)

Sub-Regional Officer-Tarapur-I.



I KNOW THE DEPONENT WHO SIGNED BEFORE ME Witness as to Signature only Document(s) not prepare Reviewed of Advice upon Solemnly Affirmed and Executed before me at Boisar on- 17/6/2025

Hemant Patil
MR. HEMANT P. PATIL
 B. A. LL. B.
ADVOCATE & NOTARY
 (GOVT. OF INDIA)
 Off. Ostwal Empire, Boisar, Sundaram Apt, Bldg. No. L/4, Gala No. 4, Boisar, Tal. Palghar, Dist. Palghar, Maharashtra-401501.

Email : advhemantpatil67@gmail.com

Mob. No- 9823114823

TOTAL NO OF PAGES 01 TO 09

NOTED & REGISTERED	
Serial No.	5253 / 2025
Register No.	03 Dated 17/6/25
This Document Contains	
Total	09 Pages

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No: MPCB/ROT/ID/2312110001

Date: 11/12/2023

To,
M/s. Tarapur Environment Protection Society (TEPS),
 Common Effluent Treatment Plants (CETP),
 Plot No: OS-30, MIDC Tarapur,
 Boisar, Dist. Palghar.

Sub:- Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref:-** 1) Consent granted by the Board to TEPS CETP Tarapur vide Consent order No: Format 1.0/ CC/UAN No MPCB-CONSENT-0000150893/ CR/2303002318, dt: 29/03/2023 (Valid upto dt: 30/11/2023).
 2) Regular visits of Board officials to TEPS CETP, MIDC Tarapur.
 3) Proposed direction dt: 09/05/2023.
 4) Review Meeting of CEPI Tarapur held at MPCB, HQ on dt: 17/10/2023 & approved Minutes of meeting of CEPI area Tarapur received on dt: 30/10/2023.
 5) Fish mortality incidence reported at Navapur sea, Ucheli-Dandi creek, dt: 06/11/2023.
 6) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 260321011, dt: 06/11/2023.
 7) Personal hearing extended to you on dt: 30/11/2023.
 8) Approved minutes of personal hearing received through legal module on dt: 07/12/2023.

This is with reference to the Proposed Direction issued by MPC Board vide above referred letter at Sr. No: 3, review meeting of CEPI Tarapur held at MPCB, HQ dt: 17/10/2023, Fish mortality incidence reported at Navapur sea, Ucheli-Dandi creek on dt: 06/11/2023 and personal hearing held before the competent authority on 30/11/2023. During the course of personal hearing you have informed about the steps being taken to comply various non-compliances reported by Board officials from time to time and has also assured to take suitable action in time bound manner. Accordingly, following interim directions are issued for immediate compliance, which were also informed to you during the course of hearing.

- 1) You shall operate and maintain all the units of the Common Effluent Treatment Plant (CETP) regularly so as to achieve consented standards. In case of maintenance/ non-operation of any of the units of CETP, you shall immediately inform the Board and also provide stand by option for the same.
- 2) You shall submit the time bound action plan for completion of remaining work of CETP (50 MLD) and proposal for the support required from MPC Board within 15-days.
- 3) You shall dispose the sludge (Hazardous waste) accumulated / stored in treatment tanks, premises of old & new CETP as well as sludge accumulated at the MIDC sumps jointly with MIDC within 2-months.

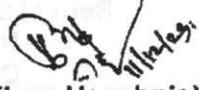
MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Thane 5th Floor, Office 505 & 506 West Mumbay, Maharashtra Village Estate, Thane 400 024	Tel. 26802522 Fax 26802528 E-mail: mpcb@nic.gov.in
--	--

- 4) You shall provide adequate capacity sludge drying beds to avoid haphazard storage of sludge (Hazardous waste).
- 5) You shall deploy technical persons to carry out vigilance and monitoring of discharge of industries to ensure 100% generation of effluent from MIDC area is to be connected to CETP through regular interaction with MIDC.
- 6) You shall strictly comply with consent conditions and earlier directions issued time to time.
- 7) You shall submit Bank Guarantees as per consent conditions and directions issued from time to time within 7-days.

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to file prosecution as per Water (P&CP) act and issue appropriate final directions to close down your CETP with disconnection of Electricity / Water supply which please be note.

This is issued with the approval of competent authority of the Board.


(Kiran Hasabnis)
 Regional Officer, Thane

Copy submitted to:-

- 1) Member Secretary, M. P. C. Board, Mumbai.
- 2) Joint Director (WPC), M.P.C. Board Mumbai.
- 3) Assistant Secretary (Technical), M.P.C. Board Mumbai.

Copy to:-

Sub-Regional Officer, M. P. C. Board, Tarapur-I – You are directed to serve copy of directions to CETP & 1) Monitor CETP rigorously and collect the law evidence sample in order to take appropriate action against the CETP, 2) Carry out the audit of all the industries to whom permission has been granted for disposal of effluent through tankers as well as the industries generating High COD effluent which are sending their effluent to common facility i.e M/s. Sadekar Enviro Pvt. Ltd. You shall submit audit report within 1-month alongwith proposals through legal module to initiate action against defaulting industries, 3) Carry out vigilance on nallas in order to identify the defaulter industries jointly alongwith MIDC & industry representative.





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Vide Regn. No. U 91990 MH 2004 NPL 148221)

Regd. Office : Plot No. AM-29/Pt, Near Shivaji Nagar, MIDC, TARAPUR-401506, Dist. Palghar,
Corporate Office : Plot No. OS-30, Near Thunga Hospital, MIDC, TARAPUR-401506, Dist. Palghar
**** **Phone:** 9607001185, **** **E.mail:** info@tepscetp.org, **** **Website:** www.tepscetp.org ****

Gurbakshish Singh
CHAIRMAN

Prakash M. Patil
VICE-CHAIRMAN

Ashok M. Saraf
TREASURER

Ref. TEPS/50 MLD/RO-T/ID-REPLY/2023-24/ 408

Date: 18-12-2023

To,

The Regional Officer,
Maharashtra Pollution Control Board,
5th Floor, CFC, Near Mulund Check Naka Circle
Wagle Estate, Thane City



Sub:- Reply to interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

Respected Sir,

TEPS received an interim Direction dated 11.12.2023 on the same day at 2:30 pm.

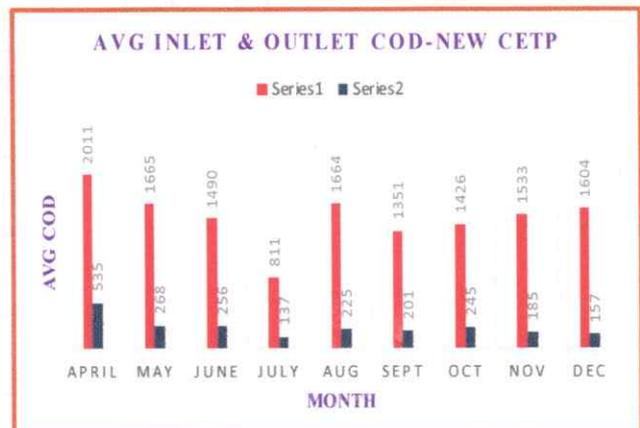
TEPS would like to clarify that the fish kill incidence near Dandi Creek is clearly not due to any reasons pertaining to CETP operations. The poison which killed fish in such huge quantity would have killed the entire Bacterial Population in CETP aeration tanks and would have taken months to bring back the CETP to perform. Our outlet since April last week to till date is meeting MPCB consent norms, ensuring it will not have any adverse impact on marine life.

The discharge point for TEPS CETP treated effluent is directed towards Navapur Village. In contrast, the area where the fish kill incident occurred is near Dandi Village, precisely in the opposite direction.

To support our Say on conforming treated effluent quality, below is the trend of COD, BOD & TSS for your information.

Avg COD (Mg/Ltr) -April-23 to 13th Dec-23

#	Date	COD (Mg/Ltr)	
		Inlet	Post PSF
1	APRIL	2011	535
2	MAY	1665	268
3	JUNE	1490	256
4	JULY	811	137
5	AUG	1664	225
6	SEPT	1351	201
7	OCT	1426	245
8	NOV	1533	185
9	DEC	1604	157

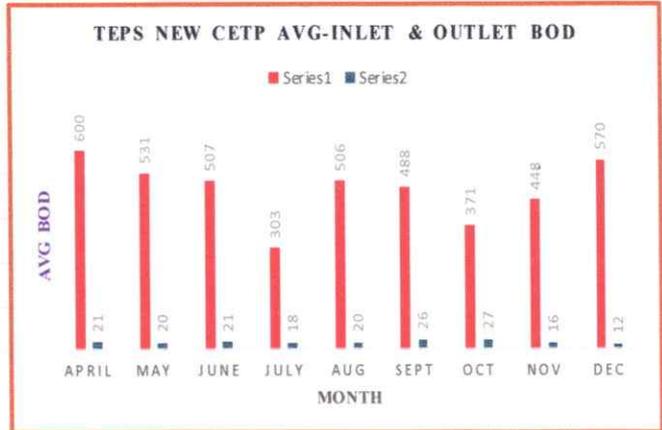


.....2



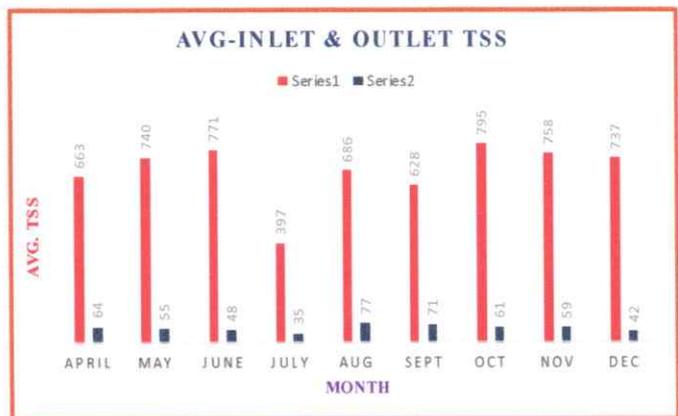
Avg BOD (Mg/Ltr)- 01.04.2023-13.12.2023

#	DATE	Eq. tank	Stage-2 Cl.
1	APRIL	600	21
2	MAY	531	20
3	JUNE	507	21
4	JULY	303	18
5	AUG	506	20
6	SEPT	488	26
7	OCT	371	27
8	NOV	448	16
9	DEC	570	12



Avg TSS Report- 01.04.2023 to 13.12.2023

#	Date	TSS	
		Inlet	Post PSF
1	APRIL	663	64
2	MAY	740	55
3	JUNE	771	48
4	JULY	397	35
5	AUG	686	77
6	SEPT	628	71
7	OCT	795	61
8	NOV	758	59
9	DEC	737	42



1. TEPS CETP's all units are in operation for 24*7. Considering Continuous operation, TEPS has installed 30% additional pumping capacity to address any potential breakdowns. Furthermore, TEPS has opted for Annual Maintenance Contracts (AMC) covering:

- DAF
- Turbo Blowers
- Electrical Panels
- DG Set
- Diffuser replacement
- Routine Plant Maintenance

Additionally, TEPS has engaged the services of three spare part suppliers and fabricators to ensure a reliable supply of spares.

In the unlikely event of equipment breakdowns, TEPS is committed to promptly communicating the issue along with a timeline for repair. However, it's worth noting that such situations are very rare, given the robustness of our equipments.

Upto Primary Treatment (DAF) TEPS has installed equipment with a capacity of 50 MLD, providing a standby capacity for 50% more than the current 25 MLD effluent treatment capacity utilized until the commissioning of the deep-sea pipeline.

..... 3



Regarding the stated tertiary treatment, TEPS wishes to clarify that a Pressure Sand Filters (PSF) are in operation at the tail end of the treatment process and not activated Carbon Filter (ACF). ACF is not a solution for any CETP as the outlet water is pumped to the sea. ACF will choke very fast and there is no solution for regeneration of saturated carbon at site as it has to be sent back to the supplier for regenerating.

As per the standards stipulated by all PCB's, the outlet water can have a maximum of 100 mg/L TSS. Due to vast improvement in our treatment scheme in the last 8 months, we maintain TSS less than 80 mg/L. Hence it is sheer waste of electrical energy to run 250 HP pumps just to pass it through the Sand Filter. Even then the TSS will be around 80 mg/L. Hence we communicated to the SRO-1 office before the start of the monsoon itself. We assure you that we will run the PSF, if at any point of time the TSS exceeds the limit stipulated by the Board.

2. TEPS already started working on it & will submit time bound programme well within stipulated time line.
3. The solid waste disposal from CETP re- started from 04.12.2023 & till 17.12.2023 disposed 2466.0 MT solid waste to MWML, i.e. 11016 MT in calendar year-2023. (Annexure-1) . The sludge disposal will be continued till the laying all sludge qty gets disposed to CHWTSDF.

Considering the old dues of MWML to pay as also to pay the current disposing solid waste bill of MWML is somehow very tricky situation for TEPS.

TEPS herewith request your good selves to provide more time, i.e. till 30th May-2024,

- ❖ As accumulated sludge to be removed from idle CETP process units, then dry & the dispose
- ❖ As also to remove sludge from MIDC sumps, to dry it & then send to CHWTSDF facility for disposal.

The natural drying cycle required for sludge requires approximately 4-5 weeks achieving the desired dryness level suitable for disposal. Given the substantial volume of sludge at CETP, disposing of the entire accumulated sludge within the stipulated two-month timeline poses a significant challenge. Though TEPS ordered Sludge Dryer but will take time to commission the same. Min of 5-6 months are required.

4. TEPS has previously communicated about the procurement of a Sludge Dryer, a strategic move aimed at reducing the sludge drying cycle from approximately 1.5 months to a single day. The acquired dryer is complemented by a silo designed to store dried sludge for a minimum of 7 days.

In addition to the advanced drying system, TEPS is set to optimize natural resources by expanding the area of the RCC constructed sludge drying pits. The current area of 1000 sq mtr will be increased to 2500 sq mtr, facilitating the sun drying process. This expansion is anticipated to enable efficient sludge drying without the need of fossil fuel..

5. TEPS will be deploying Technical Manpower in Vigilance shortly. Since vigilance team only collects sample from outside the industry, analysis is always done by TEPS Chemists. Since the personal hearing meeting this month, TEPS operations team directs the vigilance team to collect samples from specific areas each day and submit the samples to TEPS Lab. Collation of the analysis data is done by the vigilance team and submitted to TEPS. We are in the process of recruiting a Environmental Engineer to supervise this activity.

..... 4



6. TEPS is committed for compliance, which is seen in the daily analysis of treated outlet parameters. Only the solid waste disposal is an area where TEPS has to abide by the consent conditions. We have taken this issue seriously and started sending the accumulated dry sludge to MWM CHWTSDF facility.
7. TEPS submitted all Bank Guaranties and are live (Annexure-2). TEPS consistently complying the discharge norms of PCB from April-2023. TEPS diligently complied with all directives issued by the PCB. In instances where any outstanding aspects remain, TEPS is firmly committed to addressing and fulfilling them within the stipulated timeline.

Considering the efforts taken by TEPS Management post Covid , including commissioning part 25 MLD CETP out of 50 MLD CETP & operating it to conforming level , we kindly request authority to extend your support so that Industrial activity flourish further. We commit without any hesitation that we will show further improvements in the days to come.

Thank You,

Yours faithfully,

For **TARAPUR ENVIRONMENT PROTECTION SOCIETY**



DIRECTOR (TECHNICAL)



Encl: As above.

Copy to :

1. The Member Secretary, M.P.C. Board, Mumbai
2. The Joint Director (WPC), M.P.C. Board, Mumbai
3. The Assistant Secretary (Technical), M.P.C. Board, Mumbai
4. The Sub Regional Officer, M.P.C. Board, Tarapur-1



TARAPUR ENVIRONMENT PROTECTION SOCIETY

#	MONTH	YEAR-2022				YEAR-2023	
		25 MLD CETP		50 MLD CETP		50 MLD CETP	
		NO. OF VEHICLES	SEMI DRIED SLUDGE QTY	NO. OF VEHICLES	SEMI DRIED SLUDGE QTY	NO. OF VEHICLES	SEMI DRIED SLUDGE QTY
1	JAN	73	1012	145	2152	48	619.60
2	FEB	38	548	131	1950	34	413.81
3	MARCH	0	0	85	1313	57	637.09
4	APRIL	0	0	8	206	29	346.30
5	MAY	0	0	15	234	242	3388.62
6	JUNE	74	1002	234	3507	189	3144.61
7	JULY			0	0	0.00	0
8	AUG			0	0	0	0
9	SEPT			0	0	0	0
10	OCT.			0	0	0	0
11	NOV.			0	0	0	0
12	DEC.			0	0	117	2466
	TOTAL QUANTITY	185	2562	618	9362	716	11016.0
MPCB CONSENT QUANTITY		20 MTD		UPDATED TILL 17.12.2023 EVENING			

Old CETP stopped its Operation from 8.7.2022



TARAPUR ENVIRONMENT PROTECTION SOCIETY
DETAILS OF BG MENTIONED IN CONSENTS : 50 MLD CETP

Annexure-2

S.No.	Consent Date	Consent type	Amount (laks)	BG mention in Consent		Valid
				Amount (laks)	Purpose	
1	05-06-2014	C to E	5.00		Towards compliance of Consent conditions <i>Continuous</i>	30-04-2019
2	24-12-2019	C to O	10.00		O & M of CETP, <i>Continuous</i>	31-03-2021
3	22-02-2021	C to O	2.00	10.00	O & M of CETP, <i>Continuous</i> Towards connectivity of OCEMS to MPCB & CEPB Server.	31-03-2023
4	29-03-2023	C to O (35 MLD)	2.00	10.00	O & M of CETP, <i>Continuous</i> Towards connectivity of OCEMS to MPCB & CEPB Server. <i>Continuous</i>	31-03-2024



Annex III

Joint site inspection report on compliance report w.r.t Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the water (Prevention and Control of Pollution) Act, 1974 to TEPS-CETP, Plot No. OS-30 (50 MLD), MIDC Tarapur.

In connection with Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the water (Prevention and Control of Pollution) Act, 1974 vide No. MPCB/ROT/ID/2312110001, dtd. 11.12.2023 Joint site inspection along with representative of TEPS-CETP and Shri Sunil Kawade, Technical Advisor for improvement in O&M of M/s. TEPS-CETP, Tarapur visited the site and the present status along with compliance made by TEPS-CETP is as under

Pointwise status of Interim Directions

Sr. No.	Interim Directions	Present status
1	You shall operate and maintain all the units of the Common Effluent Treatment plant (CETP) regularly so as to achieve consented standards. In case of maintenance/non-operation of any of the units of CETP, you shall immediately inform the Board and also provide stand by option for the same.	CETP provided inlet water meter and 2-way SCADA is not in operation during the visit rest of the units of CETP is found in operation. Provided outlet water meter at Sump – 5 is in operation.
2	You shall submit the time bound action plan for completion of remaining work of CETP (50 MLD) and proposal for the support required from MPC Board within 15-days.	Industry (TEPS) submitted time bond action plan on 7/01/2025 copy attached
3	You shall dispose the sludge (Hazardous waste) accumulated/stored in treatment tanks, premises of old & new CETP as well as sludge accumulated at the MIDC Sumps jointly with MIDC within 2-months.	From Jan-2024 to Dec- 2024 CETP Disposed of 21050 MT hazardous waste TDWCHDF facility. At present huge amount of h/w present in old CETP tank, also new CETP tank and not removed from MIDC sumps till today. At present sludge storage approximately 8000 to 10000 in premises of CETP and unused tanks.
4	You shall provide adequate capacity sludge drying beds to avoid haphazard storage of sludge (Hazardous Waste).	At present have not available sufficient capacity of sludge drying bed area. HW stored unscientific manner in CETP premises. Daily generation of solid waste after dewatering by decanters approximately 100 MT/D (@ 15 % solid).
5	You shall deploy technical persons to carry out vigilance and monitoring of discharge of industries to ensure 100% generation of effluent from MIDC area is to be connected to	At present not deployed technical person to carry out vigilance. No Steps taken towards compliance of this condition.

	CETP through regular interaction with MIDC.	
6	You shall strictly comply with consent conditions and earlier directions issued time to time.	CETP not provide concrete platform to SDB and not provided shade it is stored in open ground without leachate collection system. Not in operation two way SCADA system from June 2024.
7	You shall submit Bank Guarantees as per consent conditions and directions issued from time to time within 7-days.	Submitted BG list attached herewith.

[Signature]
15/01/2025
(Gajanan Jadhav) GM,
M/s. TEPS-CETP, Tarapur

[Signature]
15/01/2025
(Dr. Mahendra Patthebahadur)
Field Office, SRO, MPCB, Tarapur-I

[Signature]
15/01/2025
(Sunil Kawade)
Technical Advisor for improvement in
O&M of M/s. TEPS-CETP, Tarapur

[Signature]
15/01/25
(Vishwajit Sorge)
Field Office, SRO, MPCB, Tarapur-I

Photographs



TEPS-CETP, Plot No.- OS-30 (50 MLD), MIDC Tarapur,							
Inlet Results-1st April-2024 to 30th April-2025							
Sr. No	Date of sample collection	pH	BOD	COD	Suspended Solids	O & G	TDS
Consent Standards		5.5-9.0	1500 mg/l	3500	- mg/l	20 mg/l	- mg/l
1	04.04.2024	7.4	250	696	110	BDL	5160
2	12.04.2024	8.1	650	1464	212	BDL	4842
3	18.04.2024	8.3	700	1448	110	BDL	6220
4	24.04.2024	7.7	525	1120	105	BDL	4920
5	02.05.2024	8.5	800	1824	162	BDL	6344
6	06.05.2024	7.3	1400	3168	186	24	8434
7	16.05.2024	7.8	625	1176	650	BDL	4772
8	22.05.2024	8.1	800	1872	160	BDL	5870
9	29.05.2024	7.4	950	1800	261	26.8	7100
10	06.06.2024	6.2	525	1648	340	1.4	5080
11	13.06.2024	7.3	475	1040	79	BDL	4002
12	20.06.2024	7.6	120	280	82	BDL	1778
13	27.06.2024	7.1	425	880	91	BDL	4020
14	04.07.2024	7.3	600	1128	59	BDL	3624
15	10.07.2024	7.6	220	600	49	BDL	2666
16	18.07.2024	7	380	1080	69	BDL	4026
17	25.07.2024	7.3	90	232	56	BDL	1132
18	01.08.2024	7	300	848	120	BDL	1364
19	08.08.2024	7.5	340	960	132	BDL	3626
20	14.08.2024	7.4	420	960	228	BDL	3218
21	29.08.2024	7.5	280	552	216	BDL	2206
22	05.09.2024	7.7	500	1408	322	BDL	4160
23	12.09.2024	7.4	500	800	210	BDL	4474
24	19.09.2024	7.7	625	904	180	BDL	6002
25	04.10.2024	7.5	1025	1424	180	BDL	4660
26	10.10.2024	8.2	1200	1680	160	BDL	5964
27	18.10.2024	7.7	1050	1328	80	BDL	1094
28	24.10.2024	7.5	1200	2240	280	BDL	4622
29	04.11.2024	7.7	450	952	226	BDL	3416
30	21.11.2024	6.3	700	1704	162	BDL	7790
31	28.11.2024	7.5	450	1312	252	BDL	4806

32	05.12.2024	7.3	525	1480	270	BDL	5616
33	12.12.2024	7.8	650	1880	220	BDL	5858
34	19.12.2024	7.7	600	1704	370	BDL	4824
35	26.12.2024	8.6	1350	2768	101	14.4	4908
36	02.01.2025	7.4	600	1344	384	BDL	6084
37	09.01.2025	7.6	600	1688	170	BDL	7200
38	16.01.2025	8.1	900	1720	174	BDL	5496
39	23.01.2025	7.6	650	1752	132	BDL	4818
40	30.01.2025	7.1	380	1224	102	BDL	5496
41	05.02.2025	7.3	250	712	152	BDL	5296
42	15.02.2025	7.7	925	3248	172	BDL	8586
43	27.02.2025	7.4	720	2432	122	BDL	3516
44	04.03.2025	7	575	1792	120	BDL	5054
45	10.03.2025	7.1	925	2832	310	BDL	4850
46	20.03.2025	7.1	520	1776	210	BDL	4550
47	25.03.2025	7	1450	2032	232	BDL	4534
48	03.04.2025	7.6	510	1464	54	12	4438
49	08.04.2025	7.4	1250	2016	538	0	5576
51	16.04.2025	7.1	1450	3056	359	0	4914
52	24.04.2025	7	1050	2624	104	9.4	5210
53	29.04.2025	6.8	875	1704	136	1.2	5608
Minimum		6.2	90.0	232.0	49.0	0.0	1094.0
Maximum		8.6	1450.0	3248.0	650.0	26.8	8586.0
Average		7.5	682.8	1541.8	197.4	10.5	4805.6



TEPS-CETP, Plot No.- OS-30 (50 MLD), MIDC Tarapur,							
Outlet Results- 1st April-2024 to 30th April-2025							
Sr. No	Date of sample collection	pH	BOD	COD	Suspended Solids	O & G	TDS
Consent Standards		6.0-9.0	100 mg/l	250 mg/l	100 mg/l	10 mg/l	2100 mg/l
1	04.04.2024	7.4	50	124	48	BDL	4548
2	12.04.2024	7.4	110	276	37	BDL	4746
3	18.04.2024	7.2	80	236	45	BDL	4674
4	24.04.2024	7	110	308	62	BDL	4672
5	02.05.2024	7.2	110	292	55	BDL	4790
6	06.05.2024	6.8	140	276	61	BDL	4748
7	16.05.2024	7.1	90	248	56	BDL	6100
8	22.05.2024	7.1	130	360	42	BDL	5120
9	29.05.2024	7.5	150	400	74	BDL	6658
10	06.06.2024	6.4	120	328	43	BDL	4788
11	13.06.2024	7	80	208	33	BDL	20820
12	20.06.2024	6.3	90	240	78	BDL	3960
13	27.06.2024	7.3	80	204	58	BDL	3602
14	04.07.2024	7.3	60	156	113	BDL	2400
15	10.07.2024	6.8	70	180	30	BDL	2736
16	18.07.2024	7.2	50	144	19	BDL	3236
17	25.07.2024	6.9	40	104	16	BDL	1530
18	01.08.2024	7	45	116	16	BDL	2342
19	08.08.2024	7.3	75	168	31	BDL	3232
20	14.08.2024	7.4	60	164	52	BDL	3274
21	29.08.2024	7.5	75	200	36	BDL	2252
22	05.09.2024	8	90	236	112	BDL	3270
23	12.09.2024	7.4	40	100	60	BDL	3598
24	19.09.2024	7.5	120	296	80	BDL	5380
25	04.10.2024	7.8	200	368	140	BDL	2972
26	10.10.2024	8.3	150	416	35	BDL	3840
27	18.10.2024	7.9	120	260	28	BDL	1202
28	24.10.2024	7.8	130	360	84	BDL	3220
29	04.11.2024	7.9	130	308	120	BDL	3886
30	21.11.2024	7.5	110	304	94	BDL	2950

31	28.11.2024	7.9	130	352	68	BDL	4490
32	05.12.2024	8	120	320	46	BDL	4818
33	12.12.2024	7.6	130	336	72	BDL	4442
34	19.12.2024	7.7	270	760	80	BDL	4814
35	26.12.2024	7.7	230	640	120	BDL	4950
36	02.01.2025	7.4	210	568	51	BDL	4152
37	09.01.2025	7.4	150	400	77	BDL	5308
38	16.01.2025	7.7	150	412	78	BDL	4232
39	23.01.2025	8	150	424	37	BDL	2684
40	30.01.2025	7.7	66	204	80	BDL	1728
41	05.02.2025	7.9	52.5	192	122	BDL	4566
42	15.02.2025	7.7	420	1432	110	BDL	4932
43	27.02.2025	7.9	340	1112	80	BDL	5116
44	04.03.2025	7.9	340	1104	88	BDL	4854
45	10.03.2025	7.6	340	1080	114	BDL	4296
46	20.03.2025	7.5	240	808	110	BDL	4376
47	25.03.2025	7.4	240	760	180	BDL	4242
48	03.04.2025	7.9	86	316	89	0	4424
49	08.04.2025	7.5	310	872	46	0	4914
50	10.04.2025	7.7	220	760	37	BDL	4424
51	16.04.2025	7.6	580	1304	48	0	4674
52	24.04.2025	6.2	450	1664	35	2.4	5756
53	29.04.2025	6.7	200	768	62	0	5124
Minimum		6.2	40.0	100.0	16.0	0.0	1202.0
Maximum		8.3	580.0	1664.0	180.0	2.4	20820.0
Average		7.4	162.7	467.9	68.8	0.7	4652.4





BIL/TPR/02/2025

Date: 15/01/2025

To,
The Sub Regional Officer, Tarapur-I
MIDC Staff Colony compound,
At. Tarapur, post-TAPS,
Tal & Dist-Palghar.



Sub: Reply regarding Hon'ble NGT, WZ, Pune **order passed on 14.11.2024 in Original Application No.58/2024** Anand Soman & Anr Vs State of Maharashtra & Ors.

Sir,

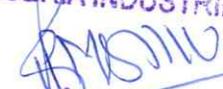
We have gone through the Hon'ble NGT, WZ, Pune **order passed on 14.11.2024 in Original Application No.58/2024** Anand Soman & Anr Vs State of Maharashtra & Ors. in which the Hon'ble NGT has sought the response on the recommendation of the Joint Committee report.

The Join committee in recommendation No. 4.6 stated that "M/s. Bhageria industries ltd shall improve the housekeeping near the hazardous waste yard, shall make arrangements to collect the storm water and explore the removal of color prior to disposal. The colored storm water should not be discharged outside of the factory premises at any given time".

In view of the aforesaid recommendations, we hereby submit that, we have taken the precautionary measures towards improvement of housekeeping near the hazardous waste yard. The storm water collection and disposal network is in place, we further assure that, the best practice possible to avoid spillages if any which leads to mix with storm water in the monsoon season.

Thanking you,

Yours faithfully,

For BHAGERIA INDUSTRIES LTD.

Authorised Signatory

Copy submitted to
The Regional officer, Thane. 5th floor, office complex building,
Wagale Industrial Estate, Thane (W) Maharashtra 400 604.

Certified Company: ISO 9001 : 2015 | ISO 14001 : 2015 | OHSAS 45001 : 2018

ITEM NO.7

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 8427/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in OA No. 64/2016 passed by the National Green Tribunal)

AARTI DRUGS LTD.

Appellant(s)

VERSUS

MAHARASHTRA POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No.81320/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81319/2022-STAY APPLICATION and IA No.81321/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.82125/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.81318/2022-PERMISSION TO FILE APPEAL and IA No.82123/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Petitioner(s)

- Mr. Kapil Sibal, Sr. Adv.
- Mr. Pinaki Mishra, Sr. Adv.
- Mr. Mandeep Kalra, Adv.
- Ms. Radhika Narula, Adv.
- Ms. Divya Singh Pundir, Adv.
- Ms. Kanak Malik, Adv.
- Mr. Rishabh Lekhi, Adv.
- Mr. Kanay Pisal, Adv.
- Ms. Shrishti, Adv.
- Mr. Aparajita Jamwal, Adv.
- Mr. Kushy John, Adv.
- Ms. Jasmine Damkewala, AOR

For Respondent(s)

- Ms. Srishti Agnihotri, AOR
- M/s. Karanjawala & Co., AOR

Signature Not Verified
Digitally signed by
GEETA ANJANA
Date: 2022.06.03
18:43:12 IST
Reason:

UPON hearing the counsel the Court made the following
O R D E R

Permission to file appeal is granted.

Issue notice.

Tag with C.A. No.8313/2019.

Until further orders, there shall be stay of the impugned order.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Ranjana Shailey)
Court Master



Annex-VII

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No: MPCB/ROT/ 250516FTS 0154

Date:- 16/05/2025

To,
The Executive Engineer
Division No. 1, MIDC,
Wagle Estate, Thane.



Your Service is Our Duty

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act. 1974.

- Ref:**
- 1) Directions issued by MPCB from time to time.
 - 2) Letter issued by the Board official vide no. 1533, dtd. 06/07/2022.
 - 3) Approved office note vides no. MPCB-ON-3515, dtd. 11/04/2025.
 - 4) Personal hearing extended before Hon'ble Member Secretary dtd.07/05/2025
 - 5) Minutes of personal hearing extended on 07/05/2025 to TEPS-CETP and officials of MIDC Tarapur.

WHEREAS, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities within the MIDCs industrial areas, and also to ensure that the industries located in the MIDC area should have been provided with proper water supply, roads, sewerage, drainage lines including proper collection and transportation of effluent line as well as treatment and disposal system to the waste water generated from their activities.

AND WHEREAS, it is obligatory on your part to ensure operation & maintenance of effluent collection and conveyance system through regular interaction with CETP operator so as to stop leakages & overflow of effluent leading to MIDC stretches/nallas. Also, to ensure that, 100% generation of effluent from MIDC area is to be connected to CETP for further treatment and disposal.

AND WHEREAS, Maharashtra Pollution Control Board had issued various directions to yourself regarding improvement in infrastructure in MIDC Tarapur so as to minimize pollution problems and associated nuisances. It was directed to improve waste water collection system by arresting overflow from the MIDC chambers. Also, it was directed to remove old RCC pipeline by new HDPE pipeline so as to avoid leakages/breakages of pipeline.

AND WHEREAS, Sub-Regional Office, MPCB, Tarapur-I during their regular inspection has reported that frequent leakages & overflows of effluent in MIDC controlled sumps, Chambers resulting in the discharge of substandard effluent observed in storm water drain/ natural stream within MIDC area in non-monsoon season, effluent collection/disposal system breakages/ leakages and seepages thereby effluent finding its way into MIDC stench leading creek through local nalla. The Monitoring data/ Nalla/drain water sample analysis result for the period from 1st April 2024 to 31st March 2025 reveals that, the highest concentration of COD-10,000 mg/l (dtd.28.11.2024). The recent Law evidence samples of sizable flow of contaminated water in the Nallas/MIDC drains flowing in MIDC collected on 08.04.2025 & 24.04.2025 also reveals the concentration of COD-8640 mg/l & 21920 mg/l respectively. Which demonstrates continual degradation and posing a significant threat to the environment in the Tarapur industrial area of MIDC. copies of the analysis results are attached herewith as Annexure-I colly.

AND WHEREAS, The Joint Committee constituted by Hon'ble NGT in Original Application NO. 58 of 2024(Anand Soman & Anr. Versus State of Maharashtra & Ors., has submitted a report dated September 2024. The Hon'ble NGT after hearing on the said report a Joint Committee recommendations were reproduced in its order dated 14.11.2024 Specifically "4.5 MPCB vide orders dated 28.11.2023 and 11.12.2023 MIDC & CETP shall ensure transportation of entire effluent through the drainage system only".

AND WHEREAS, personal hearing was extended on 07/05/2025 to TEPS-CETP and officials of MIDC Tarapur at Head Office, M.P.C. Board, Sion, Mumbai before the Member Secretary of the M.P.C. Board, these matters were thoroughly discussed and subsequently minutes of meeting received to this office on dtd. 07/05/2025

AND WHEREAS, during the personal hearing extended on 07/05/2025 you have informed that, The Tarapur MIDC areas have been divided into sixteen (16) Zones namely A, B, C, D, E, F, G, H, J, K, L, M, N, S, T and W. The Effluent from industries in these zones are channelized by gravity to sumps namely Sump 1, Sump 3, Sump 4 and Gravity Main. From these, effluent is pumped to CETP except Gravity Main from where effluent is conveyed to CETP by gravity. The outdated collection and disposal infrastructure has been replaced with a modern HDPE system. MIDC is tasked with ensuring the proper operation and maintenance of this effluent transport system. The TEPS operator of CETP after treatment releases the treated effluent to MIDC sump no 5 which finally released to coastal waters of Arabian Sea at a location designated by NIO.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and in continuation of earlier directions issued, due to continued non-compliance, you are hereby directed to implement the following interim measures.

- 1) You shall maintain necessary record of water supply to the industries and quantity of effluent disposed at Arabian sea and the same shall be submitted to Sub-Regional Office, MPCB, Tarapur-I monthly basis along with copy to this office.
- 2) You shall Permanently discard the abandoned old effluent carrying RCC pipeline network in MIDC Tarapur area within one months and report compliance accordingly.
- 3) You Shall ensure that, the treated/partially treated effluent connectivity/disposal by the industries to MIDCs effluent carrying pipeline is only by way of positive one point discharge within 15 days and report shall be submitted to MPCB.
- 4) You shall unblock all the chambers before 31st May 2025 and ensure that, 100% generation of effluent from MIDC area is to be connected to CETP for further treatment and disposal.
- 5) You shall ensure transportation of entire effluent through the closed conveyance system only.
- 6) There shall not be any tanker movement for effluent transportation after 31st May 2025, except High COD / TDS effluent intended for the evaporation system.
- 7) You shall repair all chambers and effluent carrying pipeline before 31st May 2025 to prevent the accidental discharge due to leakage/overflow issues of effluent into nearby nalla.
- 8) You shall ensure the accidental leakages/seepages or accumulated contaminated waste water in MIDC area shall be arrested and diverted to nearby MIDC conveyance system.
- 9) You shall install CCTV/PTZ cameras (day and night) in the MIDC area to keep vigilance (in collaboration of nearby industry custodial safety purpose) in sensitive pockets where there are chances of illegal disposal of effluent and hazardous waste on or before 31st August 2025.

You shall comply with this direction within a timeframe from the date of receipt of these directions, failing which the Board will have no option than to initiate appropriate further legal action against you, which please noted.

This is issued with the approval of competent authority of the Board.


(Kiran N. Hasabnis)

Regional Officer, Thane

Copy Submitted to:

- 1) The Member Secretary, M.P.C. Board, Sion, Mumbai.
- 2) Deputy Chief Executive Officer (Environment), Udyog Sarathi", Marol Indl. Area, Mahakali Caves Road, Andheri (East), Mumbai – 400 093.
- 3) Assistant Secretary (Tech.), M.P.C. Board, Mumbai.
- 4) Dy. Engg. (Drainage), MIDC Tarapur.

Copy to:- Sub-Regional Officer, MPC Board, Tarapur-I – You are instructed to serve the copy of direction & submit compliance report immediately.



Annex - VIII

MAHARASHTRA POLLUTION CONTROL BOARD

VIII
347

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No: MPCB/ROT/D/ 2505160001

Date: 16/05/2025

To,

**The Chairman and members of M/s. Tarapur Environment Protection Society,
Common Effluent Treatment Plants (CETP),
At Plot No. OS-30 & Plot No: AM-29, MIDC Tarapur,
Boisar, Dist. Palghar.**

Sub: - Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref:**
- 1) Consent to Operate granted to your CETP vide no. Format1.0/CC/UAN No. MPCB-CONSENT-0000186757/CR/2501002505, dtd. 24/01/2025.
 - 2) Various directions from time to time followed by Interim direction issued on 11/12/2023.
 - 3) Compliance report on interim direction dtd. 11/12/2023 submitted by you vide letter dtd. 14/10/2024.
 - 4) Joint inspection report dtd. 15/01/2025.
 - 5) Proposal received from SRO Tarapur-I vide Legal Unique No.MPCB-LEGAL_ACTIONS- 260321011, dtd. 24/04/2025.
 - 6) Personal hearing extended before Hon'ble Member Secretary dtd.07/05/2025
 - 7) Minutes of personal hearing extended on 07/05/2025 to TEPS-CETP and officials of MIDC Tarapur.

WHEREAS, The Common Effluent Treatment Plant (CETP) was introduced with an enthusiasm approach to solve the problem of pollution caused by effluent discharge by small scale industries. These industries lack technical expertise and are not financially viable for implementation and maintenance of pollution control devices. The main objective of the CETP is to solve the problem of cost, lack of trained staff and space to reduce the problems of monitoring and to organize the disposal treated effluent and sludge.

AND WHEREAS, it is obligatory on your part to ensure proper operation & maintenance of the Common Effluent Treatment Plant (CETP) to achieve prescribed norms stipulated in the consents granted by the Board to CETP as well as its member industries.

AND WHEREAS, Maharashtra Pollution Control Board had issued various directions to yourself regarding improvement in CETP situated industrial area of MIDC Tarapur for abatement of pollution problems and associated nuisances.

AND WHEREAS, Sub-Regional Office, MPCB Tarapur-I, has reported that, The TEPS Common Effluent Treatment Plant (CETP) has a total capacity of 50 MLD (4 units of 12.5 MLD each), of which only two units (25 MLD) are currently operational. The Monitoring data/ CETP inlet as well as outlet water sample analysis result for the period from 1st April 2024 to 31st March 2025 reveals that, the inlet to CETP the highest concentration of BOD- 1400 mg/l and COD-3248 mg/l and the outlet to CETP highest concentration of BOD- 420 mg/l and COD-1432 mg/l.

AND WHEREAS The resent Law evidence samples of collected on 03.04.2025 08.04.2025 16.04.2025, 24.04.2025 also reveals at inlet to CETP the concentration of COD 1464 mg/l, 2016 mg/l, 3056 mg/l, 2624 mg/l respectively. Further, at the outlet of CETP the concentration of COD-316 mg/l, 872 mg/l, 1304 mg/l, 1664 mg/l respectively. Also, the sample collected by HQ flying Squad on 04.03.2025, reveals that the concentration of COD- at Inlet to the CETP-1792 mg/l & Outlet of CETP- 1104 mg/l.

The CETP has repeatedly failed to achieve discharge standards. Monitoring data from 1st April 2024 to 31st March 2025 indicates that 28 out of 48 samples (60%) exceeded permissible limits. These continued violations, along with non-functional tertiary treatment (PSF), OCEMS, and other systemic issues, reflect poor operational compliance.

Which demonstrates continual degradation and posing a significant threat to the environment in the Tarapur industrial area of MIDC. copies of the analysis results are attached herewith as Annexure-I.

AND WHEREAS, personal hearing was extended on 07/05/2025 to TEPS-CETP and officials of MIDC Tarapur at Head Office, M.P.C. Board, Sion, Mumbai under the Chairmanship of Hon'ble Member Secretary, these matters were thoroughly discussed and subsequently minutes of meeting received to this office on dtd. 07/05/2025

AND WHEREAS, you have informed during the personal hearing extended on 07/05/2025 to TEPS-CETP and yourself, about the steps being taken to comply various non-compliances mentioned in the directions and has also assure to take suitable action in time bound manner.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and in continuation of earlier directions issued, due to continued non-compliance, you are hereby directed to implement the following interim measures.

- 1) You shall not accept effluent from the member industries through tanker movement after 31st May 2025.
- 2) You shall dispose off all the sludge (Hazardous waste) accumulated / stored in your plant premises before 31st May 2025.
- 3) You shall strictly comply with earlier direction dtd. 11/12/2023.
- 4) You shall strictly monitor 2-way SCADA system along with NRV and provide defaulter list of industries those are not following SCADA system including abnormalities noticed to Sub-Regional Office Tarapur-I on daily basis.
- 5) You shall communicate with member industries to submit certificate from MIDC certifying that, industry is having single discharge point of positive discharge.
- 6) You should monitor positive discharge at MIDC chambers only by deploying own technical persons within 15 days and communicate the results on a weekly basis to Sub Regional office Tarapur-I.
- 7) You shall strictly implement Board Circular dtd. 20.12.2014 regarding Lock & key arrangement for all member units.
- 8) You shall operate and maintain CETP to achieve consented standards.

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to issue appropriate final directions to close down your CETP as well as the member industries with disconnection of Electricity / Water supply which please be noted.

This is issued with the approval of competent authority of the Board.


(Kiran N. Hasabnis)

Regional Officer, Thane

Copy submitted to:-

- 1) The Member Secretary, M. P. C. Board, Mumbai.
- 2) Assistant Secretary (Technical), M.P.C. Board Mumbai.
- 3) JD (WPC), M.P.C. Board Mumbai.
- 4) The Executive Engineer, Division No. 1, MIDC, Wagle Estate, Thane.

Copy to:-

Sub-Regional Officer, M. P. C. Board, Tarapur-I - for timely follow up & verification of compliance of above directions.



TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956

(Vide Regn. No. U 91990 MH 2004 NPL 148221)

Annexure - IX
350

Regd. Office: Plot No. AM-29/Pt, Near Shivaji Nagar, MIDC, Tarapur-401506, Dist. Palghar,

Corporate Office: Plot No. OS-30, Near Thunga Hospital, MIDC, Tarapur-401506, Dist. Palghar

Phone: 9607001185, Website: www.tepscetp.org, E. mail: info@tepscetp.org

Gurbakshish Singh
CHAIRMAN

Ashok M. Saraf
TREASURER

Ref- TEPS/50-MLD-CETP/SRO-TR-1/01-2025/

Date : 22.05.2025

To,

**The Regional Officer, Thane-1,
Maharashtra Pollution Control Board,
5th Floor, CFC, Mulund Check Naka Circle ,
Wagle Estate , Thane City**



Sub.- Reply to MPCB Interim Direction dated 16.05.2025

Ref.- MPCB Interim Direction-MPCB/ROT/D/2505160001

Respected Sir,

TEPS received your Interim Direction dated 16.05.2025 via email on 16.05.2025.

MPCB has been collecting JVS samples on a weekly basis & taking Legal Samples and subsequently publishing the results on their official website. However, we have observed significant discrepancies in the reported values, despite both TEPS and MPCB using the same analysis methodology (Metcalf & Eddy & APHA).

We do understand that slight variations may occur when the same sample is analysed at different times, which are generally attributed to titrimetric errors. These are usually minimal and are further reduced by using the maximum feasible sample size during analysis.

A similar issue had arisen in April last year, which was amicably resolved through a joint analysis of samples at the TEPS Laboratory and the MPCB Thane Laboratory. The results from both sides were closely aligned, with only a marginal difference of 6 mg/L in COD values (refer Annexure -A)

Further, in December 2024, TEPS again communicated discrepancies between the analytical results of TEPS and MPCB for the same samples (refer to Annexure B).

Now, once again, we have noticed (refer to Annexure C) that the JVS sample results published by MPCB for samples collected in February and March 2025 show COD and BOD values that are over 50% higher than those analysed by TEPS for the same CETP outlet samples. Such a large difference is technically implausible. The CETP is operated 24*7, having almost 79 hours retention period, wherein such large variation in results is impossible, i.e. the results may not match, but will be nearby & there will not be large variation.

At various forum. TEPS stating that there is a need for higher BOD input for effective treatment. However, the BOD at the CETP outlet is generally at or below 60 mg/L (except VFD issue), clearly indicating that the TEPS CETP is effectively treating and degrading the incoming BOD. Contrarily, MPCB's reported BOD values for the same samples are consistently much higher.

TEPS takes utmost care during both routine and JVS sample analysis. We conduct daily standard checks for pH, COD and TDS to ensure accuracy and reliability of results.

TEPS has made it a standard practice of sharing JVS/LES Counter Samples TEPS Analysed Results to MPCB RO & SRO Office on their official email ID in next day or two. For your kind information, TEPS also sending the counter sample for third party analysis, post JVS Sampling as also sending same sample for Third Party Analysis to M/s COE, Vapi , where our results are almost matching to Third party analysis Report .

Below is the table wherein there are results mention in the interim Direction & informant of the same is the results of the samples analysed at TEPS CETP Laboratory

351

#	DATE	MPCB Analyzed Treated Effluent Results	TEPS Analyzed Treated Effluent Results	Remark
		Mg/Ltr	Mg/Ltr	
1	04.03.2025	1104	588	Communicated the TEPS Results within day or two to MPCB -RO & SRO
2	03.04.2025	316	312	
3	08.04.2025	1872	256	
4	16.04.2025	1604	336	
5	24.04.2025	372	372	

You may recall that in December 2020, your Thane Laboratory team had visited the 50 MLD CETP laboratory and appreciated its set out, infrastructure, operations, and documentation during their industrial sample analysis at New CETP's Laboratory.

We therefore humbly request the Authority to kindly look into this matter and help establish a permanent resolution. TEPS Management is putting best in class efforts to maintain & operate the part 25 MLD CETP at 50 MLD CETP Campus, if not supported/reported on basis of correct & accurate analysis pattern, the TEPS efforts may ruins.

Vide Interim Direction, You have instructed to submit point wise Say , which is as follows

#	##	MPCB DIRECTION POINT	TEPS SAY																																																																
1.		You shall not accept effluent from the member industries through tanker movement after 31st May 2025.	<ul style="list-style-type: none"> The Treated Effluent collection by tanker movement mechanism which is in force was derived by past many years' data. & revealed that the treated effluent in chemical industries area/zone/pockets shall be collected via Tanker movement, by closing the manholes in said vicinity. After implementation of the chamber blocking, CETP performance was significantly improved. The chamber re opening decision may have to be reviewed since it will directly impact CETP performance 																																																																
2.		You shall dispose off all the sludge (Hazardous waste) accumulated / stored in your plant premises before 31st May 2025.	<p>TEPS planned to dispose of all the lying sludge at New CETP site , but in between on 6th & 7th May due to all of sudden pre monsoon raining, forced to stop the solid waste disposal for almost 10 days . Then after the solid waste disposal started and is on fast track . The solid waste disposal detail is as follows</p> <table border="1"> <thead> <tr> <th rowspan="2">#</th> <th rowspan="2">MONTH</th> <th colspan="2">25 MLD CETP</th> <th colspan="2">50 MLD CETP</th> </tr> <tr> <th>NO. OF VEHICLES</th> <th>SLUDGE QTY MT</th> <th>NO. OF VEHICLES</th> <th>SLUDGE QTY MT</th> </tr> </thead> <tbody> <tr> <td colspan="6">Calendar Year 2024</td> </tr> <tr> <td></td> <td></td> <td>36</td> <td>404</td> <td>874</td> <td>21050</td> </tr> <tr> <td>1</td> <td>Jan-25</td> <td>0</td> <td>0</td> <td>111</td> <td>3062.38</td> </tr> <tr> <td>2</td> <td>Feb-25</td> <td>0</td> <td>0</td> <td>109</td> <td>2780.42</td> </tr> <tr> <td>3</td> <td>Mar-25</td> <td>0</td> <td>0</td> <td>218</td> <td>5488.35</td> </tr> <tr> <td>4</td> <td>Apr-25</td> <td>11</td> <td>121.66</td> <td>138</td> <td>3407.3</td> </tr> <tr> <td>5</td> <td>May-25</td> <td></td> <td></td> <td>34</td> <td>896.66</td> </tr> <tr> <td colspan="2">Calendar Year 2025</td> <td>11</td> <td>122</td> <td>610</td> <td>15615</td> </tr> <tr> <td colspan="6">Till 20.05.2025</td> </tr> </tbody> </table> <ul style="list-style-type: none"> TEPS planned to dispose off maximum quantity of sludge lying at New CETP site . Remained sludge 9 if any) will be stored on impervious sheets & sheltered under tarpaulin 	#	MONTH	25 MLD CETP		50 MLD CETP		NO. OF VEHICLES	SLUDGE QTY MT	NO. OF VEHICLES	SLUDGE QTY MT	Calendar Year 2024								36	404	874	21050	1	Jan-25	0	0	111	3062.38	2	Feb-25	0	0	109	2780.42	3	Mar-25	0	0	218	5488.35	4	Apr-25	11	121.66	138	3407.3	5	May-25			34	896.66	Calendar Year 2025		11	122	610	15615	Till 20.05.2025					
#	MONTH	25 MLD CETP				50 MLD CETP																																																													
		NO. OF VEHICLES	SLUDGE QTY MT	NO. OF VEHICLES	SLUDGE QTY MT																																																														
Calendar Year 2024																																																																			
		36	404	874	21050																																																														
1	Jan-25	0	0	111	3062.38																																																														
2	Feb-25	0	0	109	2780.42																																																														
3	Mar-25	0	0	218	5488.35																																																														
4	Apr-25	11	121.66	138	3407.3																																																														
5	May-25			34	896.66																																																														
Calendar Year 2025		11	122	610	15615																																																														
Till 20.05.2025																																																																			
3.		You shall strictly comply with earlier direction dtd. 11/12/2023.																																																																	
	a	You shall operate and maintain all the units of the Common Effluent Treatment Plant (CETP) regularly so as to achieve consented	<ul style="list-style-type: none"> TEPS is operating & maintaining the CETP with best in its class. TEPS have dedicated maintenance & electrical Team for doing scheduled as also preventive 																																																																

	standards. In case of maintenance/ non-operation of any of the units of CETP, you shall immediately inform the Board and also provide stand by option for the same	<p>maintenance. In certain specialized equipment's like Turbo Blower, Centrifuge, Screens, DAF & DG Set have Annual Maintenance Contract (AMC) with OEM 352</p> <ul style="list-style-type: none"> ❖ The pumps are in 24*7 operations. TEPS phasing out the moving parts with new one, for attaining its fullest capacity. ❖ TEPS Management is keen & taking daily review. Besides this TEPS Board constituted Project Committee to monitor CETP activity as also daily reviewing & fulfilling CETP's operation wise requirements
b	You shall submit the time bound action plan for completion of remaining work of CETP (50 MLD) and proposal for the support required from MPC Board within 15-days.	<ul style="list-style-type: none"> ❖ Balance 25 MLD CETP expansion proposal is ready with all respect. Civil contractor appointed , but since early approached monsoon, TEPS decided to start the balance 25 MLD CETP project work , immediate post monsoon & will complete well before 150 days target completion time . ❖ Thank You very much to Hon'ble Member Secretary Sir , MPCB & Team MPCB for their efforts in providing interest free loan to TEPS CETP. ❖ TEPS will re submit the project completion schedule in month of October ,1st week (before one month of completion of monsoon period)
c	You shall dispose the sludge (Hazardous waste) accumulated / stored in treatment tanks, premises of old & new CETP as well as sludge accumulated at the MIDC sumps jointly with MIDC within 2-months	<ul style="list-style-type: none"> ❖ See point No-2
d	You shall provide adequate capacity sludge drying beds to avoid haphazard storage of sludge (Hazardous waste).	<ul style="list-style-type: none"> ❖ TEPS have considered , sludge dryer for sludge drying purpose along with 3000 sq mtr RCC platform for conventional sludge drying along with sludge turning arrangement. Thus the mentioned requirement will be full filled during balance expansion
e	You shall deploy technical persons to carry out vigilance and monitoring of discharge of industries to ensure 100% generation of effluent from MIDC area is to be connected to CETP through regular interaction with MIDC.	<ul style="list-style-type: none"> ❖ TEPS deployed Technical Person in monitoring the effluent discharge from the industries along with downstream Team. ❖ He will monitor all effluent discharging industries discharge & will regularly establish interaction with MIDC
f	You shall strictly comply with consent conditions and earlier directions issued time to time	<ul style="list-style-type: none"> ❖ TEPS is taking all sorts of efforts in keeping CETP in complying stage all the Time. ❖ Since the CETP is in operation almost from last 5 years, TEPS started revamping of machineries , overhauling of Turbo Blowers , Pumps & screens to maintain its operational efficiency of machineries, which in turn will improve the process efficiency & performance of CETP . ❖ In last one-year TEPS spent almost 3.0 Cr on equipment's overhauling & replacement
g	You shall submit Bank Guarantees as per consent conditions and directions issued from time to time within 7-days.	<ul style="list-style-type: none"> ❖ Attached is the updated information on BG Submitted to MPCB & please note that all the BG's are live attached herewith as a Annexure-C
4.	You shall strictly monitor 2-way SCADA system along with NRV and provide defaulter list of industries those are not following SCADA system including abnormalities noticed to Sub-Regional Office Tarapur-I on daily basis.	<ul style="list-style-type: none"> ❖ TEPS has its own 2 Way SCADA Control center & dedicated officer. There are 210 industries connected to SCADA , TEPS is bringing all the connected industries online. ❖ TEPS will comply to the condition mentioned vide point No-4

5.	You shall communicate with member industries to submit certificate from MIDC certifying that, industry is having single discharge point of positive discharge	❖ TEPS is sending circular to industries to connect to avail certificate from MIDC for having single discharge point & positive discharge arrangement . ❖ The Copy of Circular annexed herewith as Annexure -D
6.	You should monitor positive discharge at MIDC chambers only by deploying own technical persons within 15 days and communicate the results on a weekly basis to Sub Regional office Tarapur-I.	TEPS appointed dedicated Technical officer for monitoring positive discharge at MIDC chambers & will communicate results on weekly basis
7.	You shall strictly implement Board Circular dtd. 20.12.2014 regarding Lock & key arrangement for all member units.	The dedicated officer will report on compliance to TEPS by visiting effluent discharging industries
8.	You shall operate and maintain CETP to achieve consented standards.	Please see point No- 3 a
9.		

Submitted for your Information & records.

Considering executed actions and planned actions, TEPS herewith humble request to not to take any action but to cooperate

Sincerely,
For Tarapur Environment Protection Society,

Nilesh Patil,
Director

Incl.... A.A

CC ...

1. To The Joint Director (WPC), MPCB For Information
2. To The Sub Regional Officer, MPCB For Information





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Vide Regn. No. U 91990 MH 2004 NPL 148221)

354

Regd. Office : Plot No. AM-29/Pt, Near Shivaji Nagar, MIDC, TARAPUR-401506, Dist. Palghar,
Corporate Office : Plot No.OS-30, Near Thunga Hospital, MIDC, TARAPUR-401506, Dist. Palghar
**** **Phone:** 9607001185, **** **E.mail:** info@tepscetp.org, **** **Website:** www.tepscetp.org ****

Gurbakshish Singh
CHAIRMAN

Prakash M. Patil
VICE-CHAIRMAN

Ashok M. Saraf
TREASURER

Ref. TEPS/MPCB/JVS/2024-25/

Date: 08-05-2024

To

The Sub-Regional Officer,
Maharashtra Pollution Control Board,
Tarapur-1, MIDC Colony,
TARAPUR

Sub : JVS Sample results of TEPS 50 MLD CETP INLET & OUTLET

Dear Sir,

As instructions of Hon'ble MPCB authority, on 6th May 2024, JVS samples of Inlet and Outlet of 50 MLD new CETP was taken by MPCB authorities along with TEPS officials of CETP inlet & Outlet (Treated) of CETP. Then from collected samples, three- three plastic sample can (2.0 ltr each) filled by MPCB Officers with inlet & treated effluent sample & sealed in front of us.

Out of the same, one inlet & treated effluent sealed sample was analysed at TEPS CETP laboratory in front of MPCB central laboratory authorities from Thane. The results of these samples are as follows:

S.No.	Parameters	TEPS CETP INLET	TEPS CETP OUTLET
1.	PH	7.42	6.91
2.	COD	3152 mg/ltr	280 mg/ltr
3.	TDS	7950 mg/ltr	4520 mg/ltr
4.	TSS	773 mg/ltr	86 mg/ltr

Note : During inlet sampling only Sump-1 pumping was going on

Remaining two each inlet & treated effluent sealed samples were carried by MPCB Officer with them to their Thane laboratory to analyse the same in front of TEPS CETP representatives.

Yesterday TEPS representative (Chemists) visited MPCB Thane laboratory, then they jointly opened sealed sample & analysed (Only COD analysed) by MPCB Officials at their laboratory, which was witnessed by TEPS representative. The results are as follows :

S.No.	Parameters	TEPS CETP INLET	TEPS CETP OUTLET
1.	PH	7.42	6.91
2.	COD	3168 mg/ltr	276 mg/ltr

This is for your kind information and perusal please.

Thanking you,

Yours faithfully,
For Tarapur Environment Protection Society,

AUTHORISED SIGNATORY





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Vide Regn. No. U 91990 MH 2004 NPL 148221)

Regd. Office: Plot No. AM-29/Pt. Near Shivaji Nagar, MIDC, TARAPUR-401506, Dist. Palghar.
Corporate Office: Plot No. OS-30, Near Thunga Hospital, MIDC, TARAPUR-401506, Dist. Palghar
**** Phone: 9607001185. ***** E. mail: info@tepscetp.org. ***** Website: www.tepscetp.org ****

Gurbakshish Singh
CHAIRMAN

Prakash M. Patil
VICE-CHAIRMAN

Ashok M. Saraf
TREASURER

TEPS/50MLD/SRO-T/10-24/02 2024

DATE-14.10.2024

To,

The Sub Regional Officer, Tr-1,
Maharashtra Pollution Control Board,
MIDC Tarapur Industrial Estate.

Sub.- Discrepancies in JVS Sample analysed Results of MPCB & analysed Results of JVS
Counter sample collected by TEPS..

Respected Sir,

This has in reference to your email dated 08.10.2024 indicating the variation in analysis JVS Completed 56 Samples drawn by MPCB. The sample wise data have also been obtained from MPCB Portal.

TEPS Laboratory conducts comprehensive analyses of all general environmental parameters. We are also sending counter samples of the JVS for third-party analysis. The results from the third-party analysis and TEPS are closely aligned; however, they differs the COD & BOD results obtained from MPCB Portal. with the COD & BOD results obtained from the MPCB analysis/website.

To enhance our laboratory operation standards, TEPS has appointed consultant having good experience.

As per PCB email & website flashed results

- As per data obtained from Local MPCB Office /Portal , there are only 11 samples which has failed / exceeded COD limits.
- The PCB JVS sample results dated 13.6.2024 report a TDS of 20,820 mg/l, whereas TEPS analysed TDS results is 3,463 mg/l. Such high TDS level has never been recorded in either the separate inlet stream or even in the combined inlet since the inception of the New CETP also is hardly any possibilities to have variation in this criteria .
- As per PCB JVS results highest BOD was 1400 mg/ltr, whereas TEPS never received such High BOD, which is in between 700-800 mg/Ltr,

The BOD concentration in the receiving inlet effluent is below 45%. Bacteria exhibit a strong affinity for BOD, and in two-stage aeration, BOD is nearly completely degraded. Due to which the treated effluent BOD is always below 30 mg/ltr , except 2-3 instances , still is not more than 55.0 mg/ltr. In fact, TEPS CETP requires sufficient BOD to replenish bacterial growth and enhance process efficiency.

Page 1 of 2



We kindly request you to review the attached tabulation of your JVS Sample analysis Report, alongside the TEPS analysed JVS counter samples analysis report. TEPS feels that since both of us are following same APIHA methods for analysis, then both analysis report shall @ parity level.

TEPS propose to once again have joint analysis especially for BOD of any JVS Samples as may be selected by MPCB as was done on 07.05.2024 at both laboratory for COD. It is needless to mention here that analysis at TEPS CETP is being carried out under the guidance of MPCB Technical Advisor

TEPS strives for continuous improvement in CETP & Laboratory Operations and hereby request for your further guidance in subject matter,

Thank You,

For Tarapur Environment Protection Society



Authorized Signatory



Incl- Copy of MPCB JVS Sample results (from website) & TEPS Analytical Results of counter sample collected during JVS Sampling

CC- To The Regional Officer , Thane-1, MPCB

Received
15.10.2024

SUB REGIONAL OFFICE
M.P.C. BOARD
M.I.D.C. COLONY / COMPOUND
TARAPUR - 401 505
T. & DIST. PALGHAR

CETP - TREATED EFFLUENT RESULTS - MPCB ANALYZED AND TDS ANALYZED

JVS SAMPLE DATE	MPCB		TEPS		MPCB		TEPS		MPCB		TEPS	
	pH		pH		BOD		BOD		TSS		TSS	
					Mg/Lit		Mg/Lit		Mg/Lit		Mg/Lit	
02-05-2023	7.4		6.52		110		12		188		20	
04-05-2023	7.3		7.37		120		20		58		185	
08-05-2023	7.4		7.43		80		16		27		43	
15-05-2023	7.1		7.12		178.6		21		88		50	
22-05-2023	7.1		7.08		129		20		93		85	
29-05-2023	7.2		7.23		140		18		91		60	
05-06-2023	7.3		7.12		140		22		57		65	
13-06-2023	7.4		7.06		320		17		31		35	
19-06-2023	7.3		7.16		75		14		46		55	
26-06-2023	7.6		7.49		109.1		24		70		60	
03-07-2023	7.2		7.01		54.6		12		23		30	
10-07-2023	7.4		6.97		70		11		68		90	
17-07-2023	7.4		7.27		59.5		23		60		56	
24-07-2023	7.9		7.42		24		18		27		23	
07-08-2023	8.5		7.82		80		16		44		26	
14-08-2023	7.7		7.64		70				60		50	
21-08-2023	7.7		7.48		110				90		130	
04-09-2023	7.4		7.21		90		40		41		33	
11-09-2023	7.2		7.56		80		23		63		20	
25-09-2023	7.4		7.15		160		30		150		126	
05-10-2023	7.4		7.09		110		47		35		180	
12-10-2023	7.5		7.33		70		21		13		43	
17-10-2023	7.4		6.69		90		55		41		64	
23-10-2023	7.7		6.4		110				90		16	
30-10-2023	7.7		6.7		70		20		60		76	
06-11-2023	6.8		6.72		80		15		50		63	
24-11-2023	7.2		6.93		80		13		34		33	
28-11-2023	7		7.01		90		13		65		116	
07-12-2023	6.7		6.49		90		10		18		33	
15-12-2023	7.1		6.33		90		10		12		73	
20-12-2023	7.1		6.87		90		10		47		63	
28-12-2023	7.4		6.78		70		11		14		12	
04-01-2024	7.5		6.93		70		21		14		26	
10-01-2024	7.3		7.07		105		23		31		40	
17-01-2024	7.1		6.97		110		13.5		29		50	





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Vide Regn. No. U 91990 MH 2004 NPL 148221)

Regd. Office : Plot No. AM-29/Pt, Near Shivaji Nagar, MIDC, TARAPUR-401506, Dist. Palghar,
Corporate Office : Plot No. OS-30, Near Thunga Hospital, MIDC, TARAPUR-401506, Dist. Palghar
**** Phone: 9607001185, **** E.mail: info@tepscetp.org, **** Website: www.tepscetp.org ****

Gurbakshish Singh
CHAIRMAN

Prakash M. Patil
VICE-CHAIRMAN

Ashok M. Saraf
TREASURER

Ref. TEPS/MPCB-RO1/BG/01-25/ 02

Date: 06-01-2025

To

The Regional Officer, Thane
Maharashtra Pollution Control Board,
5th Floor, CFC, Mulund Check Naka Circle, Wagle Estate,
Thane City.

(Handwritten signature) 06/01/25

Sub : Confirmation of Bank Guarantees given by TEPS to MPCB

Ref : SCN No.MPCB/SCN/2405060011, dt. 6-5-2024

SUB-REGIONAL OFFICE
MAHARASHTRA POLLUTION CONTROL BOARD
TARAPUR, MIDC. COLONY, BOISAR,
TALUKA & DIST. PALGHAR, PIN 401 504.

Respected Sir,

As per directions of MPCB in respect of Consent to Establish, Consent to Operate and various Directions issued by Hon'ble MPCB to 50 MLD CETP from time to time, TEPS has complied with providing required Bank Guarantees to MPCB. But as per the SCN issued by MPCB under reference, it is mentioned that CETP has not submitted Bank Guarantee of Rs. 10 Lakhs towards O & M of CETP.

In this context, we would like to inform you that we have already provided Bank Guarantee of Rs. 10.00 lakhs drawn on Bank of Maharashtra towards conditions compliance enumerated in the First Consent to Operated dt. 24-12-2019 issued by MPCB to TEPS 50 MLD CETP. Thereafter, the said BG has been "Continuous" for further renewals of Consents to Operate issued on 22-02-2021 and 29-03-2023 by MPCB vide and it has been mentioned in these Consents also.

We are enclosing herewith detailed statement showing the Bank Guarantees given by TEPS to MPCB for Consent to Operate as well as Interim Direction dt. 2-3-2023. We Therefore, earnestly request you to reconcile the BG data with your records & requested to kindly update us on whether TEPS will now have to submit Bank Guaranty & under which consent conditions, so that we will arrange for required BGs at our end ASAP.

Further requesting to provide your appointment to appraise in subject matter

Thanking you,

Yours faithfully,

For Tarapur Environment Protection Society,

Authorised Signatory

Encl : As above

CC to : The Sub-Regional Officer,



JAKAPUK ENVIRONMENT PROTECTION SOCIETY
DETAILS OF BG MENTIONED IN CONSENTS : : MLD CETP

#	Date	Consent type	B.G. No. & Bank	Amount, purpose & validity of BG		Renewal Details
				Amount (lakhs)	Purpose	
1	05-06-2014	C to E	0038519BG0000023 DT. 12-7-2019 Bank of Maharashtra	5.00	Towards compliance of Consent conditions	11-07-2024 Forfeited vide MPCB ltr No.MPCB/ROT/BG-F/98, dt. 9-3-2023 (Ref.Interim Direction dt. 2-3-2023 - Sr.No.9)
2	24-12-2019	C to O		10.00	O & M of CETP, Continuous	31-03-2021
3	22-02-2021	C to O	Bank of Maharashtra Bank of Maharashtra	10.00 2.00	O & M of CETP, Continuous Towards connectivity of OCEMS to MPCB & CEPB Server.	31-03-2023 13-04-2024 12-03-2025 13-04-2025
4	29-03-2023	C to O (35 MLD)	Bank of Maharashtra 0396230000000618, dt. 15-4-2023 (Saraswat Bank)	10.00 2.00	O & M of CETP, Continuous Towards connectivity of OCEMS to MPCB & CPCB Server.	31-03-2024 13-04-2025 Renewed the BG upto 30-6-2025 vide Extn. Of BG by Saraswat Bank and also submitted to RO office.

Interim Direction BG

1	02-03-2023	50 MLD	0396230000000447, dt.15-3-2023 (Saraswat Bank)	10	Towards Operation & Maintenance	01-03-2024 Renewed the BG upto 1-6-2025 vide Extn. Of BG by Saraswat Bank and also submitted to RO office.
---	------------	--------	--	----	---------------------------------	---





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Vide Regn. No. U 91990 MH 2004 NPL 148221)

Regd. Office: Plot No. AM-29/Pt, Near Shivaji Nagar, MIDC, TARAPUR-401506 Dist. Palghar
Corporate Office: Plot No. OS-30, Near Thunga Hospital, MIDC, TARAPUR-401506 Dist. Palghar
**** **Phone:** 9607001185, **** **E. mail:** info@tepscetp.org, **** **Website:** www.tepscetp.org ****

Gurbakshish Singh
CHAIRMAN

Ashok W. Sarna
TREASURER

Ref. TEPS/Circular/Members/2025-26/05-01

Date: 22.05.2025

CIRCULAR NO. 01/2025

To:
All Industry Members,

Subject: Compliance with MPCB Interim Direction dated 16.05.2025 – Obligations to be fulfilled by Industry Member

Dear Industry Members,

This is to inform you that TEPS New CETP has received an **Interim Direction dated 16.05.2025** from the Maharashtra Pollution Control Board (MPCB), with instructions to fulfil specific obligations on or before **31st May 2025**. Several action points from this direction are to be implemented by the member industries.

The key points from the MPCB direction are as follows:

1. **Effluent Tanker Movement:**

TEPS shall not accept effluent through tanker movement from member industries after 31st May 2025. The final action plan to be decided by TEPS in consultation with MPCB & MIDC.

2. **2 Way SCADA Monitoring:**

Strictly monitor the 2-way SCADA system along with NRV. A list of defaulting industries not adhering to the SCADA system, along with any abnormalities, must be submitted daily to the Sub-Regional Office, Tarapur-I.

3. **MIDC Discharge Certification:**

All member industries must submit a certificate from MIDC confirming that the industry has a single point of positive discharge.

4. **Positive Discharge Monitoring:**

TEPS asked to deploy Technical Personnel for verification of Positive Discharge & strainer arrangement installed by Industries. The weekly report needs to be submitted to SRO, Tarapur-I.

5. **Lock & Key Arrangement:**

Strict implementation of the MPCB Circular dated 20.12.2014 regarding Lock & Key arrangements for all member units is required (**Circular attached**)

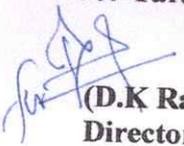
Action Required:

All industry members are hereby requested to ensure compliance with the above MPCB directions **within the stipulated timelines**. Non-compliance may attract action from MPCB. This may please be noted.

For any clarification or assistance, please contact the TEPS office.

Thank you for your cooperation.

For Tarapur Environment Protection Society (TEPS)


(D.K Raut)
Director

